

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. No.475/2003

This the 1st day of January, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri V. Srikantan, Member (A)

Shri Sudarshan Kumar  
S/o Shri Harish Chander,  
Ex-Cleaner, Under Coaching Depot Officer,  
Northern Railway,  
Hazrat Nizamuddin Railway Station,  
New Delhi. ....Applicant  
(By Advocate : Ms. Meenu Mainee)

Versus

UOI & Ors. : Through  
1. General Manager,  
Northern Railway, Baroda House,  
New Delhi.  
  
2. Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.  
  
3. Coaching Depot Officer,  
Northern Railway,  
Hazrat Nizamuddin Railway Station,  
New Delhi. ....Respondents  
(By Advocate : Shri Rajinder Katter)

ORDER (ORAL)

Shri Justice V.S. Aggarwal, Chairman :

During the course of submissions, it transpired that the revision petition against the impugned order removing the applicant from service is still pending with the Divisional Railway Manager and the same has yet not been disposed of.

2. Keeping in view the above submissions, the learned counsel for the applicant does not press the present application but prays that a direction may be given to respondent no.2 to decide the said revision petition in accordance with law.

*VS Ag*

(2)

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3. Once the revision petition is pending, we have no hesitation and accordingly the OA is disposed of with a direction to respondent no.2 to consider the revision petition of the applicant and dispose it by passing a speaking order within six months from the date of receipt of a certified copy of the present order. By way of abundant caution, we make it clear that nothing said herein is an expression of opinion on the merits of the matter. No costs.



(V. Srikantan)  
Member (A)



(V.S. Aggarwal)  
Chairman

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